

**To DIRECTORATE GENERAL OF FOREIGN TRADE  
(DES-II SECTION)  
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.03/81 SCHEDULED ON 06.05.2014.**

The Meeting No. 3/81 of Norms Committee-II for the year 2013-14 was actually held on 21.05.2014 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

| Sl. No. | Name & Designation                  | Department |
|---------|-------------------------------------|------------|
| 1       | Shri S.K. Jain, D.O.                | DIPP       |
| 2       | Shri Gajraj Singh, Sr. D.O.         | DHI        |
| 3       | Shri K.S. Sodhi, Assistant Director | MSME       |
| 4       | Shri S.K. Bhatnagar, Deputy I.A.    | MOS        |
| 5       | Shri K.C. Raju, Deputy DGFT         | DGFT       |
| 6       | Shri Haradhan Das, FTDO             | DGFT       |

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| 1 | <b>Case No.:34/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/81/050/00249/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :11/24/040/00068/AM11/             | Lic.No/Date:1110024366<br>23.03.2011      |                                   |
|   | <p><b>Decision:</b> NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/01 dated 21.05.2014 as under:-</p> <ol style="list-style-type: none"> <li>Net weight of export products from Sl. No. 1 to 7 may be specified as 46 MT, 16.80 MT, 46.20 MT, 124 MT, 46 MT, 58 MT &amp; 115 MT respectively.</li> <li>Words “ 11 KV” may be suffixed with the description of export products at Sl. No . 1, 5 &amp; 6.</li> <li>Words “ 3.3 KV” may be suffixed with the description of export products at Sl. No . 2, 3 &amp; 7.</li> <li>Words “ 2.3 KV” may be suffixed with the description of export product at Sl. No. 4.</li> <li>Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 221 MT inclusive of a wastage of 16.8 % after 1/3<sup>rd</sup> recovery.</li> <li>Import item at Sl.No. 2 may be allowed as 2 Nos. (0.32 MT ) on net to net basis with accountability clause.</li> <li>Import items at Sl. No. 3, 4, 5, 7, 8 &amp; 9 put together may be allowed within 5 % of FOB value of exports.</li> <li>Quantity of import item at S.No. 6 may be allowed as 29.036 MT inclusive of wastage of 1%.</li> </ol> |                                             |                                           |                                   |

RA may take suitable consequential action accordingly

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| 2                                                                                                                                                                                                                                                                | <b>Case No.:</b> 13/16/81-ALC2/2011 | Party Name:K.S.INSTRUMENTS PVT.LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|                                                                                                                                                                                                                                                                  | HQ File :01/81/050/00114/AM12/      | RLA File :07/24/040/00061/AM12/      | Lic.No/Date:0710079473<br>30.05.2011      | Defer Date: 17.06.2014  |
| <b>Decision:</b> NC noted that the copy of application was sent to DIPP. However, NC observed that the case pertains to MIT and decided to refer the case with a complete copy of application to MIT for their comments. The case stands deferred to 17.06.2014. |                                     |                                      |                                           |                         |

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| 3                                                                                                                                                                                                                        | <b>Case No.:</b> 11/23/81-ALC2/2011 | Party Name: DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Approved |
|                                                                                                                                                                                                                          | HQ File :01/81/050/00191/AM12/      | RLA File :25/24/040/00007/AM12/                  | Lic.No/Date:2510003291<br>08.07.2011      |                         |
| <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(87)/2011-IPHW dated 19.03.2012( Put up before the NC for the first time in meeting on 21.05.2014) as under:- |                                     |                                                  |                                           |                         |
| 1. Import item at S. No. 1-3 & 7-8 On net to net basis with accountability clause<br>2. Import item at S. No. 4-6 As applied for by the party with<br>accountability Clause inclusive of<br>1% wastage                   |                                     |                                                  |                                           |                         |
| RA may take suitable consequential action accordingly.                                                                                                                                                                   |                                     |                                                  |                                           |                         |

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| 4                                                                                                                                                                                    | <b>Case No.:</b> 18/41/81-ALC2/2011 | Party Name:DYNAMIC CABLES PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|                                                                                                                                                                                      | HQ File :01/81/050/00363/AM12/      | RLA File :13/24/040/00026/AM12/     | Lic.No/Date:1310037288<br>24.10.2011      | Defer Date:<br>17.06.2014 |
| <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/04 dated 21.05.2014 as under:- |                                     |                                     |                                           |                           |
| 1. Net weight per KM of each Aerial Bunched Cables<br>2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.   |                                     |                                     |                                           |                           |

3. Consumption of PVC compound has not been shown in the calculation sheet for raw materials and same may be clarified.
4. Quantities of XPLE compound applied for import does not match with the quantities in calculation sheet and same may be clarified.
- The case stands deferred to 17.06.2014.

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| 5 | <b>Case No.:</b> 9/5/81-ALC2/2012                                                                                                                                                                                                                                                                                                   | Party Name:PRECISION ELECTRONICS LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|   | HQ File :01/81/050/00076/AM13/                                                                                                                                                                                                                                                                                                      | RLA File :05/24/040/00025/AM13/       | Lic.No/Date:0510323037<br>24.04.2012      | Defer Date:<br>17.06.2014 |
|   | <b>Decision:</b> NC noted that Deficiency letter was issued on 04.03.2014 to the firm. A reminder has also sent to the firm on 13.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                       |                                           |                           |

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| 6 | <b>Case No.:</b> 11/5/81-ALC2/2012                                                                                                                                          | Party Name: PRECISION ELECTRONICS LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|   | HQ File :01/81/050/00078/AM13/                                                                                                                                              | RLA File :05/24/040/00012/AM13/        | Lic.No/Date:0510323036<br>24.04.2012      | Defer Date:<br>17.06.2014 |
|   | <b>Decision:</b> NC observed that comments of DIT is still awaited despite reminders, hence decided to send reminder letter to DIT. The case stands deferred to 17.06.2014. |                                        |                                           |                           |

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| Case No.:31/13/81-ALC2/2012                                                                                                                               | Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | Status:<br>Approved |
| HQ File :01/81/050/00290/AM13/                                                                                                                            | RLA File :07/24/040/00201/AM13/                             | Lic.No/Date:0710090219<br>14.08.2012      |                     |
| <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/84/2009-PC-II dated 01.01.2013 as under:- |                                                             |                                           |                     |
|                                                                                                                                                           |                                                             |                                           |                     |
| <b>Item to be Exported</b>                                                                                                                                |                                                             | <b>Quantity</b>                           |                     |
| Plastic Moulded Components B Cover Zombie II                                                                                                              |                                                             | 1 No.                                     |                     |
| <b>Raw-material Recommended for Import</b>                                                                                                                |                                                             | <b>Quantity</b>                           |                     |
| 1. Relevant Polycarbonate Resin                                                                                                                           |                                                             | 1.05 kg/kg content in the export product  |                     |
| 2. Relevant QK 1021 PIN Bridge                                                                                                                            |                                                             | Net to Net                                |                     |
|                                                                                                                                                           |                                                             |                                           |                     |
| RA may take suitable consequential action accordingly.                                                                                                    |                                                             |                                           |                     |

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| 8 | <b>Case No.:</b> 6/16/81-ALC2/2012                                                                                                                                                                                                                                                                                                                 | Party Name: CROMPTON GREAVES LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status: Deferred</b>   |
|   | HQ File :01/81/050/00313/AM13/                                                                                                                                                                                                                                                                                                                     | RLA File :03/94/040/00129/AM13/       | Lic.No/Date:0310709777<br>20.09.2012      | Defer Date:<br>17.06.2014 |
|   | <b>Decision:</b> NC noted that Deficiency letter was issued on 07.01.2014 to the firm. A reminder has also sent to the firm on 20.02.2014 and 12.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                       |                                           |                           |

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| 9 | <b>Case No.:</b> 1/16/81-ALC2/2012                                                                                                                                                                                                 | Party Name:ELIN ELECTRONICS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status: Approved</b> |
|   | HQ File :01/81/050/00308/AM13/                                                                                                                                                                                                     | RLA File :05/23/040/00257/AM13/     | Lic. No/Date:0510337600<br>23.10.2012     |                         |
|   | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/2/2013-IPEHMD dated 26.08.2013. <b>(Copy enclosed)</b><br><br>RA may take suitable consequential action accordingly. |                                     |                                           |                         |

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| 10 | <b>Case No.:</b> 1/22/81-ALC2/2012                                                                                                                              | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:3/81-ALC2/2013<br>06.05.2014 | <b>Status: Deferred</b> |
|    | HQ File :01/81/050/00398/AM13/                                                                                                                                  | RLA File :11/24/040/00020/AM13/             | Lic.No/Date:1110027311<br>27.11.2012      |                         |
|    | <b>Decision:</b> NC observed that case is under examination in DHI. It is decided to issue reminder to TA for comments. The case stands deferred to 17.06.2014. |                                             |                                           |                         |

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| 11 | <b>Case No.:</b> 20/22/81-ALC2/2012                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name: HIGHTEMP FURNACES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00417/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :07/24/040/00357/AM13/       | Lic.No/Date:0710092293<br>05.12.2012      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                       |                                           |                           |

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| 12 | <b>Case No.:</b> 7/25/81-ALC2/2012 | Party Name:GRAVITA INDIA LTD., | Meet No/Date:3/81-ALC2/2014 | <b>Status:Deferred</b> |
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|                                                                                                                                                                                                                                                                                                                                   | HQ File :01/81/050/00458/AM13/ | RLA File :13/24/040/00047/AM13/ | Lic.No/Date:1310041928<br>18.01.2013 | Defer Date:<br>17.06.2014 |
| <b>Decision:</b> NC noted that application of the firm was sent to MOEF & M/o Mines for comments. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has intimated that this case pertains to MOEF. NC therefore, decided to issue a reminder to MOEF for expediting comments. The case stands deferred to 17.06.2014 |                                |                                 |                                      |                           |

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| 13 | <b>Case No.:23/25/81-ALC2/2012</b>                                                                              | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00474/AM13/                                                                                  | RLA File :03/95/040/00818/AM13/                | Lic.No/Date:0310721688<br>22.01.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that the case is under examination in MSME. The case stands deferred to 17.06.2014 |                                                |                                           |                           |

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| 14 | <b>Case No.:40/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                          | Party Name:ANJANI TECHNOPLAST LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00428/AM14/                                                                                                                                                                                                                                                                                                              | RLA File :05/23/040/00439/AM13/    | Lic.No/Date:0510344008<br>24.01.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued by C&PC on 31.03.2014 to the firm. A reminder has also sent to the firm on 12.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                    |                                           |                           |

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| 15 | <b>Case No.:28/25/81-ALC2/2012</b>                                                                                                                             | Party Name:MENON BEARINGS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00479/AM13/                                                                                                                                 | RLA File :03/95/040/00848/AM13/   | Lic.No/Date:0310722451<br>30.01.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that reply (E-mail) of the firm dated 20.05.2014 has been forwarded to DIPP for comments. The case stands deferred to 17.06.2014. |                                   |                                           |                           |

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| 16 | <b>Case No.:34/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                 | Party Name:PILOT INDUSTRIES LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00422/AM14/                                                                                                                                                                                                                                                                                                     | RLA File :05/24/040/00474/AM13/  | Lic.No/Date:0510351299<br>11.04.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that earlier application of the firm was sent to M/o Mines for comments. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has intimated that this case pertains to MOEF. NC therefore, decided to issue a reminder to MOEF for expediting comments. The case stands deferred to 17.06.2014 |                                  |                                           |                        |

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| 17 | <b>Case No.:9/9/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00137/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :31/83/040/00004/AM14/                 | Lic.No/Date:3110057930<br>15.04.2013      |                                   |
|    | <p><b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/17 dated 21.05.2014 as under:-</p> <ol style="list-style-type: none"> <li>1. Net weight of export products at Sl. No. 1, 2,3 &amp; 4 may be specified as 332.2 Kgs., 47.1 Kgs., 21.1 Kgs. &amp; 7.8 Kgs. respectively.</li> <li>2. Quantity of import item at Sl. No. 1 may be allowed as 469.7 Kgs., as 1.43 Kgs./Kg. content in export product at Sl. No. 1 taking 50 % recovery from scrap.</li> <li>3. Quantity of import item at Sl. No. 2 may be allowed as 133.5 Kgs., as 2.83 Kgs./Kg. content in export product at Sl. No. 2 taking 50 % recovery from scrap.</li> <li>4. Quantity of import item at Sl. No. 3 may be allowed as 37.7 Kgs., as 1.79 Kgs./Kg. content in export product at Sl. No. 3 taking 50 % recovery from scrap.</li> <li>5. Quantity of import item at Sl. No. 4 may be allowed as 26.4 Kgs., as 3.38 Kgs./Kg. content in export product at Sl. No. 4 taking 50 % recovery from scrap</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                                 |                                           |                                   |

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| 18 | <b>Case No.:5/5/81-ALC2/2013</b>                                                                                                                                                                                                                                                                          | Party Name:PEARL INSULATIONS PVT. LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00107/AM14/                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00534/AM13/           | Lic.No/Date:0710094882<br>17.04.2013      | Defer Date:<br>17.06.2014 |
|    | <p><b>Decision:</b> NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send an E-mail reminding RA to forward hard copy of application. RA may also inform whether this AA was issued on repeat basis. The case stands deferred to 17.06.2014.</p> |                                           |                                           |                           |

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| 19 | <b>Case No.:13/5/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                             | Party Name:MET TRADE (INDIA) LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00115/AM14/                                                                                                                                                                                                                                                                                                                | RLA File :05/24/040/00030/AM14/   | Lic.No/Date:0510353167<br>03.05.2013      | Defer Date: 17.06.2014 |
|    | <p><b>Decision:</b> NC noted that application of the firm was sent to MOEF &amp; M/o Mines for comments. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has intimated that this case pertains to MOEF. NC therefore, decided to issue a reminder to MOEF for expediting comments. The case stands deferred to 17.06.2014.</p> |                                   |                                           |                        |

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| 20 | <b>Case No.:4/9/81-ALC2/2013</b> | Party Name:MAYFAIR INTERNATIONAL | Meet No/Date:3/81-ALC2/2014 | <b>Status:Deferred</b> |
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|    | HQ File :01/81/050/00132/AM14/                                                                                                                                                                                                                                                                                                                  | RLA File :03/95/040/00142/AM14/                              | Lic.No/Date:0310735078<br>21.05.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 31.12.2013 to the firm. A reminder has also sent to the firm on 13.02.2014, 25.03.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                                              |                                           |                           |
| 21 | <b>Case No.:1/9/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                | Party Name:STEAMLINE INDUSTRIES LTD.                         | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00129/AM14/                                                                                                                                                                                                                                                                                                                  | RLA File :08/24/040/00069/AM14/                              | Lic.No/Date:0810121524<br>29.05.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 13.02.2014 to the firm. A reminder has also sent to the firm on 25.03.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014.             |                                                              |                                           |                           |
| 22 | <b>Case No.:14/5/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                               | Party Name:JMW INDIA (P) LTD.                                | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00116/AM14/                                                                                                                                                                                                                                                                                                                  | RLA File :05/23/040/00062/AM14/                              | Lic.No/Date:0510355876<br>31.05.2013      | Defer Date: 17.06.2014    |
|    | <b>Decision:</b> NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send an E-mail reminding RA to forward hard copy of application. RA may also inform whether this AA was issued on repeat basis. The case stands deferred to 17.06.2014.                                              |                                                              |                                           |                           |
| 23 | <b>Case No.:3/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                               | Party Name:BOSCH LIMITED,                                    | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00218/AM14/                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00005/AM14/                              | Lic.No/Date:0710095743<br>04.06.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 31.12.2013 to the firm. A reminder has also sent to the firm on 13.02.2014, 25.03.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                                              |                                           |                           |
| 24 | <b>Case No.:8/9/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                | Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Approved</b>    |
|    | HQ File :01/81/050/00136/AM14/                                                                                                                                                                                                                                                                                                                  | RLA File :05/23/040/00070/AM14/                              | Lic.No/Date:0510356225<br>05.06.2013      |                           |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(75)2013-ME dated 30.09.2013 as under:-                                                                                                                                                                                             |                                                              |                                           |                           |

Taking cue from SION C-1188, the wastage may be fixed at 2%.

RA may take suitable consequential action accordingly.

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| 25 | <b>Case No.:</b> 37/3/81-ALC2/2014                                                                                                                                      | Party Name:RADIAL INDIA PRIVATE LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00134/AM15/                                                                                                                                          | RLA File :07/24/040/00541/AM13/          | Lic.No/Date:0710095951<br>17.06.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT to expedite comments. The case stands deferred to 17.06.2014. |                                          |                                           |                           |

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| 26 | <b>Case No.:</b> 61/15/81-ALC2/2013                                                                                                                                                                                                    | Party Name:REXNORD ELECTRONICS & CONTROLS LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00276/AM14/                                                                                                                                                                                                         | RLA File :03/95/040/00214/AM14/                | Lic.No/Date:0310738768<br>24.06.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 25.03.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                                |                                           |                           |

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| 27 | <b>Case No.:</b> 48/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:WIELAND METALS INDIA PRIVATE LTD ., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00263/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :07/24/040/00100/AM14/                | Lic.No/Date:0710096503<br>08.07.2013      |                         |
|    | <p><b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(88)2013-ME dated 23.10.2013 as under:-</p> <ol style="list-style-type: none"> <li>Quantity of import at S. No. 1 may be allowed as 6221 kgs inclusive of 3% wastage.</li> <li>Quantity of import at S. No. 2 may be allowed as 2905 kgs inclusive of 3% wastage.</li> <li>Quantity of import at S. No. 3 may be allowed as 3189 kgs inclusive of 3%</li> </ol> |                                                |                                           |                         |

wastage.

4. Quantity of import at S. No. 4 may be allowed as 3414 kgs inclusive of 3%

wastage.

5. Quantity of import at S. No. 5 may be allowed as 3579 kgs inclusive of 3%

wastage.

RA may take suitable consequential action accordingly.

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| 28 | <b>Case No.:</b> 36/3/81-ALC2/2014                                                                                                                                                                                     | Party Name:NAMCO INDUSTRIES PVT.LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00133/AM15/                                                                                                                                                                                         | RLA File :03/95/040/00218/AM14/       | Lic.No/Date:0310740851<br>09.07.2013      |                                   |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per recommendation of the representative of MOS present in the meeting as per SION C-509.<br><br>RA may take suitable consequential action accordingly. |                                       |                                           |                                   |

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| 29 | <b>Case No.:</b> 2/3/81-ALC2/2014                                                                                                                                                   | Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00099/AM15/                                                                                                                                                      | RLA File :03/94/040/00225/AM14/                           | Lic.No/Date:0310741017<br>10.07.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that the application has been forwarded to DIPP on 13.05.2014 and the case is under their examination at DIPP. The case stands deferred to 17.06.2014. |                                                           |                                           |                           |

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| 30 | <b>Case No.:</b> 9/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00224/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :04/24/040/00072/AM14/                    | Lic.No/Date:0410147962<br>15.07.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 |                                                    |                                           |                           |

per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.  
The case stands deferred to 17.06.2014.

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| 31 | <b>Case No.:12/15/81-ALC2/2013</b>                                                                                                                                                                                                     | Party Name:LEITWIND SHRIRAM<br>MANUFACTURING LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00227/AM14/                                                                                                                                                                                                         | RLA File :04/24/040/00069/AM14/                       | Lic.No/Date:0410147963<br>15.07.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                                       |                                           |                        |

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| 32 | <b>Case No.:54/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:SUZLON ENERGY LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00269/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :31/83/040/00051/AM14/  | Lic.No/Date:3110059373<br>16.07.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that C&PC vide their letter dated 11.11.2013 has sought certain information from firm and the same has not been received from the firm despite reminders from NC. NC decided to issue a final reminder to firm. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                  |                                           |                           |

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| 33 | <b>Case No.:29/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:MPP TECHNOLOGIES PRIVATE LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00244/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00089/AM14/           | Lic.No/Date:0710096990<br>23.07.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that the firm has not submitted proper information with reference to the D/L issued vide this office E-mail dated 08.01.2014. Therefore, NC decided to send a reminder to firm to submit the information mention in the E-mail dated 08.01.2014( <b><u>Copy of the D/L dated 30.10.2013 enclosed</u></b> ).<br>NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                           |                                           |                        |

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| 34 | <b>Case No.:31/15/81-ALC2/2013</b> | Party Name:DIANA METALS | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
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| HQ File :01/81/050/00246/AM14/                                                                                                                                                                                                         | RLA File :04/24/040/00076/AM14/ | Lic.No/Date:0410148198<br>23.07.2013 | Defer Date:<br>17.06.2014 |
| <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                 |                                      |                           |

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| 35 | <b>Case No.:33/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                           | Party Name:WIELAND METALS INDIA PRIVATE LTD ., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00248/AM14/                                                                                                                                                                                                                                                                                                                                                                               | RLA File :07/24/040/00127/AM14/                | Lic.No/Date:0710097183<br>30.07.2013      |                                   |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(87)/2013-ME dated 18.10.2013 as under:-<br><br>1. Quantity of import at S. No. 1 may be allowed as 1795 kgs inclusive of 3% wastage.<br><br>2. Quantity of import at S. No. 2 may be allowed as 6448 kgs inclusive of 3% wastage.<br><br>RA may take suitable consequential action accordingly. |                                                |                                           |                                   |

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| 36 | <b>Case No.:30/3/81-ALC2/2014</b>                                                                                                                                                                                                                             | Party Name:LUMINO INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00127/AM15/                                                                                                                                                                                                                                | RLA File :02/24/040/00040/AM14/      | Lic.No/Date:0210192603<br>01.08.2013      |                                   |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/36 dated 21.05.2014 as per SION at Sl. No. C-1394 for Engineering products<br>RA may take suitable consequential action accordingly. |                                      |                                           |                                   |

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| 37 | <b>Case No.:6/15/81-ALC2/2013</b>                                                                                                                                                                                                    | Party Name:ALSTOM INDIA LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00221/AM14/                                                                                                                                                                                                       | RLA File :03/94/040/00356/AM14/  | Lic.No/Date:0310743965<br>02.08.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply along with the following information:- |                                  |                                           |                        |

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.  
The case stands deferred to 17.06.2014.

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| 38 | <b>Case No.:</b> 23/15/81-ALC2/2013                                                                                                                                                                                                                                                                                               | Party Name:MET TRADE (INDIA) LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00238/AM14/                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00159/AM14/   | Lic.No/Date:0510361579<br>02.08.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that application of the firm was sent to MOEF & M/o Mines for comments. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has intimated that this case pertains to MOEF. NC therefore, decided to issue a reminder to MOEF for expediting comments. The case stands deferred to 17.06.2014 |                                   |                                           |                           |

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| 39 | <b>Case No.:</b> 53/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:SUZLON ENERGY LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00268/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :31/83/040/00067/AM14/  | Lic.No/Date:3110059669<br>02.08.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that comments of C&PC is still awaited despite reminders, hence decided to send an E-mail to C&PC to expedite comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014 |                                  |                                           |                           |

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| 40 | <b>Case No.:</b> 66/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:DHOOT TRANSMISSION PVT. LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00281/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00382/AM14/          | Lic.No/Date:0310744385<br>06.08.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that the case is under examination in DHI. NC also decided to send a letter to firm seeking the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014 |                                          |                                           |                           |

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| 41 | <b>Case No.:</b> 49/15/81-ALC2/2013                                                                                                                  | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00264/AM14/                                                                                                                       | RLA File :06/24/040/00009/AM14/             | Lic.No/Date:0610033449<br>13.08.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC observed that the case is under examination in DHI. NC also decided to send a letter to firm seeking the following information:- |                                             |                                           |                         |

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.  
The case stands deferred to 17.06.2014

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| 42 | <b>Case No.:50/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00265/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :06/24/040/00008/AM14/             | Lic.No/Date:0610033448<br>13.08.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC observed that the case is under examination in DHI. NC also decided to send a letter to firm seeking the following information:-<br>(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014 |                                             |                                           |                        |

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| 43 | <b>Case No.:41/24/81-ALC2/2013</b>                                                                                                                                                                                                     | Party Name:SHREE-JI POWERLINES  | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00429/AM14/                                                                                                                                                                                                         | RLA File :03/95/040/00420/AM14/ | Lic.No/Date:0310746451<br>22.08.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                 |                                           |                        |

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| 44 | <b>Case No.:29/3/81-ALC2/2014</b>                                                                                                                                                   | Party Name:LEONI CABLE SOLUTIONS (INDIA) PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00126/AM15/                                                                                                                                                      | RLA File :31/83/040/00080/AM14/                   | Lic.No/Date:3110060000<br>22.08.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC observed that the application has been forwarded to DIPP on 09.05.2014 and the case is under their examination at DIPP. The case stands deferred to 17.06.2014. |                                                   |                                           |                        |

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| 45 | <b>Case No.:80/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:POLYCAB WIRES PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00295/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00267/AM14/   | Lic.No/Date:0310746833<br>26.08.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 21.03.2014 to the firm. A reminder has also sent to the firm on 12.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. |                                   |                                           |                           |

The case stands deferred to 17.06.2014.

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| 46 | <b>Case No.:</b> 82/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:POLYCAB WIRES PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00297/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00011/AM14/   | Lic.No/Date:0310746958<br>26.08.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                   |                                           |                        |

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| 47 | <b>Case No.:</b> 79/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:POLYCAB WIRES PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00294/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/95/040/00415/AM14/   | Lic.No/Date:0310747072<br>27.08.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/47 dated 21.05.2014 as under:- <ol style="list-style-type: none"> <li>1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.</li> <li>2. Net weight per KM of each Cable</li> <li>3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.</li> <li>4. Total requirement of each raw material, export product wise, in a tabular form</li> </ol> NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                   |                                           |                           |

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| 48 | <b>Case No.:</b> 81/15/81-ALC2/2013                                                                                                                                                  | Party Name:POLYCAB WIRES PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00296/AM14/                                                                                                                                                       | RLA File :03/95/040/00424/AM14/   | Lic.No/Date:0310747065<br>27.08.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/48 dated 21.05.2014 as under:- |                                   |                                           |                        |

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.  
The case stands deferred to 17.06.2014.

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| 49 | <b>Case No.:</b> 57/15/81-ALC2/2013                                                                                                                                                                                                                                                                                     | Party Name:DYNAMIC CABLES PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/81/050/00272/AM14/                                                                                                                                                                                                                                                                                          | RLA File :13/24/040/00018/AM14/     | Lic.No/Date:1310044136<br>28.08.2013      |                                   |
|    | <b>Decision:</b> NC observed that firm has not replied to D/L dated 19.11.2013. Reminder dated 31.12.2013, 13.02.2014, 12.05.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. |                                     |                                           |                                   |

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| 50 | <b>Case No.:</b> 52/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:INDIAN TECHNOMETAL COMPANY LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00267/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/23/040/00220/AM14/               | Lic.No/Date:0510363889<br>29.08.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that case is under examination in MOS. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                               |                                           |                           |

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| 51 | <b>Case No.:</b> 39/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:POLMOR STEEL PVT LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00254/AM14/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :09/24/040/00248/AM14/ | Lic.No/Date:0910057432<br>30.08.2013      |                                   |
|    | <b>Decision:</b> NC noted that MSME representative inform that comments given in firm's AA No. 0910054778 dated 15.01.2013 will apply in this case i.e. "import of the items may be allowed, as applied with Nil wastage letter ratifying the norms has been sent by MSME on 11.06.2014". The committee decided to ratify the same on net to net basis with Nil wastage.<br>RA may take suitable consequential action accordingly |                                 |                                           |                                   |

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| 52 | <b>Case No.:</b> 58/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:SALZER ELECTRONICS LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00273/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :32/24/040/00007/AM14/   | Lic.No/Date:3210066905<br>05.09.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                   |                                           |                         |

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| 53 | <b>Case No.:</b> 28/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:WIELAND METALS INDIA PRIVATE LTD ., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br>Approved |
|    | HQ File :01/81/050/00243/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :07/24/040/00147/AM14/                | Lic.No/Date:0710098134<br>06.09.2013      |                            |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(91)2013-ME dated 18.10.2014 as under:-<br><br>1. Quantity of import at S. No. 1 may be allowed as 10300 kgs inclusive of 3% wastage.<br><br>2. Quantity of import at S. No. 2 may be allowed as 10300 kgs inclusive of 3% wastage.<br><br>3. Quantity of import at S. No. 3 may be allowed as 13109 kgs inclusive of 3% wastage.<br><br>4. Quantity of import at S. No. 4 may be allowed as 9831 kgs inclusive of 3% wastage.<br><br>RA may take suitable consequential action accordingly. |                                                |                                           |                            |

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| 54 | <b>Case No.:</b> 67/15/81-ALC2/2013 | Party Name:ASIATIC ELECTRICAL AND | Meet No/Date:3/81-ALC2/2014 | <b>Status:</b> Deferred |
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|  |                                                                                                                                                                                                                                                                                                                                     | SWITCHGEAR PVT.LTD.             | 06.05.2014                           |                           |
|  | HQ File :01/81/050/00282/AM14/                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00216/AM14/ | Lic.No/Date:0510364934<br>06.09.2013 | Defer Date:<br>17.06.2014 |
|  | <b>Decision:</b> NC noted that Deficiency letter was issued on 13.02.2014 to the firm. A reminder has also sent to the firm on 13.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                 |                                      |                           |

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| 55 | <b>Case No.:41/15/81-ALC2/2013</b>                                                                                                                                                                                                     | Party Name:SHARDA MOTOR INDS LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00256/AM14/                                                                                                                                                                                                         | RLA File :05/24/040/00197/AM14/  | Lic.No/Date:0510365038<br>09.09.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                  |                                           |                        |

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| 56 | <b>Case No.:40/15/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:KEI INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00255/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00213/AM14/   | Lic.No/Date:0510365517<br>13.09.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/56 dated 21.05.2014 as under:-<br><br><ol style="list-style-type: none"> <li>1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating.</li> <li>2. Net weight of each Cable</li> <li>3. Material balancing viz. net content of each imported and indigenous input, for each cable.</li> <li>4. Tabular statement giving total requirement of each raw material, export product wise.</li> <li>5. Wastage claimed on each import item.</li> </ol><br>The case stands deferred to 17.06.2014. |                                   |                                           |                           |

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| 57 | <b>Case No.:70/15/81-ALC2/2013</b>                                                                                                                      | Party Name:PRECISION WIRES INDIA LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/81/050/00285/AM14/                                                                                                                          | RLA File :03/95/040/00476/AM14/       | Lic.No/Date:0310749637<br>16.09.2013      |                             |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/39/2014-TSW/57 dated 21.05.2014 as under:- |                                       |                                           |                             |

1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 30000 Kgs., 210 Kgs. & 120 Kgs. respectively

RA may take suitable consequential action accordingly.

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| 58 | <b>Case No.:</b> 2/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                  | Party Name:COPRAL INSULATED CONDUCTORS PVT LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00390/AM14/                                                                                                                                                                                                                                                                                                      | RLA File :04/24/040/00126/AM14/                | Lic.No/Date:0410149957<br>17.09.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 28.03.2014 to the firm. A reminder has also sent to the firm on 13.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                                |                                           |                           |

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| 59 | <b>Case No.:</b> 1/15/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00216/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/94/040/00985/AM13/      | Lic.No/Date:0310750038<br>18.09.2013      | Defer Date:<br>17.06.2014 |
|    | <p><b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(43)/0310/FG/2014-TSW(B)/15 dated 13.05.2014 as under:-</p> <ol style="list-style-type: none"> <li>1. Information as per Sl. No. 4, 5, 8 &amp; 11 SDL.</li> <li>2. End use of import item no. 15 in the manufacture of export product.</li> </ol> <p>NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.</p> <p>The case stands deferred to 17.06.2014.</p> |                                      |                                           |                           |

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| 60 | <b>Case No.:</b> 1/18/81-ALC2/2013 | Party Name:TECHNOMAK PROJECT INDIA PVT LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00311/AM14/     | RLA File :04/24/040/00133/AM14/            | Lic.No/Date:0410149963<br>18.09.2013      | Defer Date:<br>17.06.2014 |

**Decision:** NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 17.06.2014.

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| 61 | <b>Case No.:3/24/81-ALC2/2013</b>                                                                                                                                                                                                              | Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00391/AM14/                                                                                                                                                                                                                 | RLA File :07/24/040/00192/AM14/                            | Lic.No/Date:0710098345<br>18.09.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 17.06.2014. |                                                            |                                           |                           |

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| 62 | <b>Case No.:15/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00403/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :02/24/040/00088/AM14/        | Lic.No/Date:0210194651<br>23.09.2013      | Defer Date:<br>17.06.2014 |
|    | <p><b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(30)2014-ME dated 30.04.2014 as under:-</p> <ol style="list-style-type: none"> <li>1. Percentage wise constituents of the import product along with size and specification.</li> <li>2. Difference between import and export product.</li> <li>3. Wastage justification.</li> <li>4. Step wise wastage in the manufacturing process submitted by the unit.</li> </ol> <p>The case stands deferred to 17.06.2014.</p> |                                        |                                           |                           |

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| 63 | <b>Case No.:20/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:HIGHTEMP FURNACES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00408/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :07/24/040/00209/AM14/      | Lic.No/Date:0710098546<br>25.09.2013      | Defer Date: 17.06.2014 |
|    | <p><b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3</p> |                                      |                                           |                        |

per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.  
The case stands deferred to 17.06.2014.

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| 64 | <b>Case No.:</b> 33/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                          | Party Name:WIELAND METALS INDIA PRIVATE LTD ., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00130/AM15/                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00224/AM14/                | Lic.No/Date:0710098755<br>03.10.2013      |                                   |
|    | <p><b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(38)2014-ME dated 19.05.2014 as under:-</p> <p style="text-align: center;">Quantity of import at S. No. 1 to 3 may be allowed as 6173kgs. , 7036kgs. and 2882 kgs. respectively inclusive of 3% wastage.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                |                                           |                                   |

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| 65 | <b>Case No.:</b> 63/24/81-ALC2/2013                                                                                                                                                                                                           | Party Name:KIRAN UDYOG,         | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00451/AM14/                                                                                                                                                                                                                | RLA File :09/24/040/00321/AM14/ | Lic.No/Date:0910057813<br>04.10.2013      | Defer Date: 17.06.2014  |
|    | <p><b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014.</p> |                                 |                                           |                         |

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| 66 | <b>Case No.:</b> 26/24/81-ALC2/2013                                                                                                                                                                                                                                             | Party Name:JAY BHAWANI METAL INDUSTRIES | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00414/AM14/                                                                                                                                                                                                                                                  | RLA File :03/94/040/00605/AM14/         | Lic.No/Date:0310753250<br>11.10.2013      |                                   |
|    | <p><b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(28)2014-ME dated 30.04.2014 as under:-</p> <p>Taking cue from SION C-1184, 2% may be allowed.</p> <p>RA may take suitable consequential action accordingly.</p> |                                         |                                           |                                   |

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| 67 | <b>Case No.:</b> 37/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:VOITH HYDRO PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00425/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/24/040/00248/AM14/        | Lic.No/Date:0510368270<br>11.10.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited. Hence NC decided to send a reminder to firm to expedite reply. NC also decided to send a letter to firm seeking the following information:-<br>(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                        |                                           |                         |

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| 68 | <b>Case No.:</b> 24/24/81-ALC2/2013                                                                                                                                                                                                                                                                                               | Party Name:MET TRADE (INDIA) LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00412/AM14/                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00244/AM14/   | Lic.No/Date:0510369439<br>25.10.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that application of the firm was sent to MOEF & M/o Mines for comments. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has intimated that this case pertains to MOEF. NC therefore, decided to issue a reminder to MOEF for expediting comments. The case stands deferred to 17.06.2014 |                                   |                                           |                           |

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| 69 | <b>Case No.:</b> 43/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:MAN INDUSTRIES (INDIA) LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00431/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00597/AM14/        | Lic.No/Date:0310755802<br>28.10.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                        |                                           |                         |

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| 70 | <b>Case No.:</b> 31/24/81-ALC2/2013                                                                                                                                                                                                    | Party Name:STERLITE TECHNOLOGIES LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00419/AM14/                                                                                                                                                                                                         | RLA File :03/95/040/00558/AM14/       | Lic.No/Date:0310756365<br>31.10.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                       |                                           |                         |

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| 71                                                                                                                                                                                                                                     | <b>Case No.:</b> 28/24/81-ALC2/2013 | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|                                                                                                                                                                                                                                        | HQ File :01/81/050/00416/AM14/      | RLA File :03/95/040/00615/AM14/                | Lic.No/Date:0310756580<br>01.11.2013      | Defer Date: 17.06.2014  |
| <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                     |                                                |                                           |                         |

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| 72                                                                                                                                                                                                                                     | <b>Case No.:</b> 58/24/81-ALC2/2013 | Party Name:POLYCAB WIRES PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|                                                                                                                                                                                                                                        | HQ File :01/81/050/00446/AM14/      | RLA File :03/95/040/00606/AM14/   | Lic.No/Date:0310756568<br>01.11.2013      | Defer Date: 17.06.2014  |
| <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                     |                                   |                                           |                         |

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| 73                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 59/24/81-ALC2/2013 | Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/81/050/00447/AM14/      | RLA File :03/95/040/00616/AM14/                | Lic.No/Date:0310756576<br>01.11.2013      | Defer Date: 17.06.2014  |
| <p><b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(35)14-ME dated 12.05.2014 as under:-</p> <ol style="list-style-type: none"> <li>1. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.</li> <li>2. Weight of each export product.</li> <li>3. Size and specification including grade, composition, range, thickness etc of the items proposed for import.</li> <li>4. Nature of scrap generated.</li> <li>5. The dia of copper round to be imported is 32mm. Export product at S. no. 1 to 3 has dimensions as 32 A/F. The unit needs to clarify as to how 32AF stud base can be manufactured by 32 mm dia copper rounds.</li> </ol> <p>NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.</p> <p>The case stands deferred to 17.06.2014.</p> |                                     |                                                |                                           |                         |

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| 74 | <b>Case No.:</b> 61/24/81-ALC2/2013 | Party Name:POLYCAB WIRES PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00449/AM14/      | RLA File :03/95/040/00582/AM14/   | Lic.No/Date:0310757014                    | Defer Date: 17.06.2014  |

06.11.2013

**Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/74 dated 21.05.2014 as under:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 17.06.2014.

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| 75 | <b>Case No.:</b> 4/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                  | Party Name:MANASH KUMAR PAUL    | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00392/AM14/                                                                                                                                                                                                                                                                                                                                                      | RLA File :02/24/040/00121/AM14/ | Lic.No/Date:0210196151<br>07.11.2013      |                                   |
|    | <p><b>Decision: Decision:</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(39)2014-ME dated 21.05.2014 as under:-</p> <p style="text-align: center;">Import of item at S. no. 01 and 02 may be recommended with 2% wastage as 1.02Kg/kg content in export product.</p> <p>RA may take suitable consequential action accordingly.</p> |                                 |                                           |                                   |

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| 76 | <b>Case No.:</b> 17/3/81-ALC2/2014                                                                                                                                                         | Party Name:KALYANI TECHNOFORGE LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00114/AM15/                                                                                                                                                             | RLA File :31/83/040/00148/AM14/     | Lic.No/Date:3110061030<br>07.11.2013      | Defer Date: 17.06.2014  |
|    | <p><b>Decision:</b> NC observed that the application has been forwarded to DIPP on 09.05.2014 and the case is under their examination at DIPP. The case stands deferred to 17.06.2014.</p> |                                     |                                           |                         |

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| 77 | <b>Case No.:</b> 45/24/81-ALC2/2013 | Party Name:BARTEC INDIA (P) LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
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| HQ File :01/81/050/00433/AM14/                                                                                                                                                                                                         | RLA File :05/23/040/00309/AM14/ | Lic.No/Date:0510370995<br>13.11.2013 | Defer Date:<br>17.06.2014 |
| <b>Decision:</b> NC noted that Deficiency letter was issued on 13.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                 |                                      |                           |

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| 78 | <b>Case No.:69/24/81-ALC2/2013</b>                                                                          | Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00457/AM14/                                                                              | RLA File :05/24/040/00291/AM14/                       | Lic.No/Date:0510371075<br>14.11.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC observed that case is under examination at DHI. The case stands deferred to 17.06.2014. |                                                       |                                           |                        |

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| 79 | <b>Case No.:70/24/81-ALC2/2013</b>                                                                          | Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00458/AM14/                                                                              | RLA File :05/24/040/00296/AM14/                       | Lic.No/Date:0510371077<br>14.11.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC observed that case is under examination at DHI. The case stands deferred to 17.06.2014. |                                                       |                                           |                        |

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| 80 | <b>Case No.:73/24/81-ALC2/2013</b>                                                                                                                                                                                                     | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00461/AM14/                                                                                                                                                                                                         | RLA File :05/24/040/00295/AM14/         | Lic.No/Date:0510371064<br>14.11.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 13.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                         |                                           |                        |

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| 81 | <b>Case No.:76/24/81-ALC2/2013</b>                                                                                                                                                                                                            | Party Name:PREMIER RADIO,       | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00464/AM14/                                                                                                                                                                                                                | RLA File :05/24/040/00267/AM14/ | Lic.No/Date:0510371037<br>14.11.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 28.04.2014 by DIT to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                 |                                           |                           |

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| 82 | <b>Case No.:60/24/81-ALC2/2013</b> | Party Name:MILEEN ENGINEERS     | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00448/AM14/     | RLA File :03/95/040/00656/AM14/ | Lic.No/Date:0310758104<br>18.11.2013      | Defer Date: 17.06.2014 |
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**Decision:** NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014.

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| 83 | <b>Case No.:9/24/81-ALC2/2013</b>                                                                                                                                           | Party Name:VINDHYA TELELINKS LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00397/AM14/                                                                                                                                              | RLA File :11/24/040/00001/AM14/    | Lic.No/Date:1110027781<br>21.11.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that comments of DOT is still awaited despite reminders, hence decided to send reminder letter to DOT. The case stands deferred to 17.06.2014. |                                    |                                           |                           |

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| 84 | <b>Case No.:32/24/81-ALC2/2013</b>                                                                                                                                                                                                            | Party Name:WILLIAMS CONTROLS INDIA<br>PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00420/AM14/                                                                                                                                                                                                                | RLA File :31/82/040/00186/AM14/                       | Lic.No/Date:3110061138<br>22.11.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 28.04.2014 by DIT to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                                       |                                           |                        |

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| 85 | <b>Case No.:26/3/81-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00123/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00737/AM14/           | Lic.No/Date:0310759039<br>25.11.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC observed that the application has been forwarded to DIPP on 09.05.2014 and the case is under their examination at DIPP. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br><br>The case stands deferred to 17.06.2014. |                                           |                                           |                        |

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| 86 | <b>Case No.:16/24/81-ALC2/2013</b>                                                                                                                                                                                                     | Party Name:AERON COMPOSITE PRIVATE<br>LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00404/AM14/                                                                                                                                                                                                         | RLA File :08/24/040/00364/AM14/               | Lic.No/Date:0810126642<br>26.11.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                               |                                           |                        |

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| 87 | <b>Case No.:46/24/81-ALC2/2013</b> | Party Name:CENTURY METAL RECYCLING | Meet No/Date:3/81-ALC2/2014 | <b>Status:Deferred</b> |
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|                                                                                                                                                                                                                                        | PRIVATE LTD.(FORMERLY CENT      | 06.05.2014                           |                        |
| HQ File :01/81/050/00434/AM14/                                                                                                                                                                                                         | RLA File :05/23/040/00346/AM14/ | Lic.No/Date:0510371916<br>26.11.2013 | Defer Date: 17.06.2014 |
| <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                 |                                      |                        |

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| 88                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>Case No.:48/24/81-ALC2/2013</b> | Party Name:KEI INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
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| <p><b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/88 dated 21.05.2014 as under:-</p> <ol style="list-style-type: none"> <li>Words “Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 22 KV” may be suffixed with the description of export products at S.No.1 &amp; 2.</li> <li>Words “Copper Conductor, Aluminium wire-armoured, XLPE insulated, PVC Sheathed 22 KV” may be suffixed with the description of export product at S.No.3.</li> <li>Words “Copper Conductor, Armoured, XLPE insulated, Glass Mica Tape Screened, PVC Sheathed, 300/500V” may be suffixed with the description of export products at S.No.4 to 6.</li> <li>Words “Copper Conductor, Armoured, XLPE insulated, Glass Mica Tape Screened, PVC Sheathed 0.6/1.0 KV” may be suffixed with the description of export products at S.No. 7 to 10.</li> <li>Words “Copper Conductor, Armoured, XLPE insulated, PVC Sheathed, 600/1000V ” may be suffixed with the description of export products at S.No.11 to 13.</li> <li>Words “Copper Conductor, Armoured, XLPE insulated, PVC Sheathed, 300/500V ” may be suffixed with the description of export products at S.No. 14, 15, 17 &amp; 18.</li> <li>Words “Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed, 300/500V ” may be suffixed with the description of export product at S.No. 16.</li> <li>Words “Copper Conductor, Armoured, XLPE insulated, Glass Mica Tape Screened, PVC Sheathed 300/500V” may be suffixed with the description of export products at S.No. 19 to 22.</li> <li>Words “Copper Conductor, Armoured, XLPE insulated, PVC Sheathed, 600/1000V ” may be suffixed with the description of export products at S.No. 23 to 25.</li> <li>Words “Copper Conductor, Armoured, XLPE insulated, Glass Mica Tape Screened, PVC Sheathed 600/1000V” may be suffixed with the description of export products at S.No. 26 to 28.</li> <li>Words “Copper Conductor, un-armoured, XLPE insulated, Glass Mica Tape Screened, PVC Sheathed 600/1000V” may be suffixed with the description of export product at S.No. 29.</li> <li>Words “Copper Conductor, Un-armoured, PVC insulated, 06/1.0 KV” may be suffixed with the description of export products at S.No.30 to 36.</li> <li>Net weight of export products may be specified as under:</li> </ol> |                                    |                                   |                                           |                                   |

| Sl. No. | Net Export Weight (Kgs./Km) | Sl. No. | Net Export Weight (Kgs./Km) | Sl. No. | Net Export Weight (Kgs./Km) | Sl. No. | Net Export Weight (Kgs./Km) |
|---------|-----------------------------|---------|-----------------------------|---------|-----------------------------|---------|-----------------------------|
| 1       | 8371                        | 10      | 1316                        | 19      | 995.8                       | 28      | 2269.8                      |
| 2       | 12437                       | 11      | 1555.1                      | 20      | 3497.4                      | 29      | 829.5                       |
| 3       | 4797                        | 12      | 1748.4                      | 21      | 5360.1                      | 30      | 67.9                        |
| 4       | 363.8                       | 13      | 2085.6                      | 22      | 4603.1                      | 31      | 168.4                       |
| 5       | 1986.2                      | 14      | 2635.8                      | 23      | 1086.6                      | 32      | 258.8                       |
| 6       | 3322                        | 15      | 4002.1                      | 24      | 1836.2                      | 33      | 360.4                       |
| 7       | 382.2                       | 16      | 90.3                        | 25      | 2944.4                      | 34      | 487                         |
| 8       | 783.2                       | 17      | 888.1                       | 26      | 706.7                       | 35      | 691.4                       |
| 9       | 1051.7                      | 18      | 1480.4                      | 27      | 1377.8                      | 36      | 501.4                       |

14. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade )may be allowed as under:

- For Export products mentioned at Sl. No.1, 2 7 3 as 2734 Kgs./KM, 5250 Kgs./KM & 2862 Kgs./KM respectively taking clue from Engineering Table 5.
- For Export products mentioned at Sl. No. 4 to 6, 14 to 22 & 36 as 1.01 kgs/kg content in the Export products.
- For Export products mentioned at Sl. No. 7, 23, 26 & 30 to 33 as per Engineering Table 5.
- For Export products mentioned at Sl. No. 8, 10, 11 & 13, as per Engineering Table 4.
- For Export products mentioned at Sl No. 9, 12, 24 & 27 as 184.9 Kgs./KM after taking clue from Engineering Table 4.
- For Export products mentioned at Sl No. 25, 28 & 29 as 462.3 Kgs./KM after taking clue from Engineering Table 4.
- For Export products mentioned at Sl No. 34 & 35 as applied for i.e. 445.3 Kgs./KM & 643.7 Kgs./KM respectively taking clue from Engineering Table 5.

15. Quantity of import item at S.No.2 i.e. XLPE Insulation Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 29 .

16. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 36 .

17. Quantity of import item at S.No.4 i.e. Glass Mica tape may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 4 to 10, 19 to 22 & 26 to 29.

18. Quantity of import item at S.No.5 i.e. Aluminium wire Rod (EC Grade) may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 3.

19. Quantity of import item at S.No.6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1, 2, 4 to 15 & 17 to 28 as claimed by the firm.

RA may take suitable consequential action accordingly.

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| 89 | <b>Case No.:56/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                        | Party Name:B.C. POWER CONTROLS PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/81/050/00444/AM14/                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00336/AM14/                | Lic.No/Date:0510371915<br>26.11.2013      |                                   |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW dated 21.05.2014 as under:-<br><br>1 Taking clue from Engineering Table-5, quantity of import item may be allowed as 123992.7 Kgs.<br><br>RA may take suitable consequential action accordingly. |                                                |                                           |                                   |

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| 90 | <b>Case No.:28/3/81-ALC2/2014</b>                                                                                                                                                                                                                                        | Party Name:TEXMACO RAIL & ENGINEERING LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00125/AM15/                                                                                                                                                                                                                                           | RLA File :02/24/040/00138/AM14/               | Lic.No/Date:0210196856<br>26.11.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 17.06.2014. |                                               |                                           |                           |

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| 91 | <b>Case No.:35/3/81-ALC2/2014</b>                                                                                                                                                                                                                                          | Party Name:TANISHKA INTERNATIONAL, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|    | HQ File :01/81/050/00132/AM15/                                                                                                                                                                                                                                             | RLA File :03/95/040/00548/AM14/    | Lic.No/Date:0310759186<br>26.11.2013      | Defer Date: 17.06.2014 |
|    | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 17.06.2014. |                                    |                                           |                        |

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| 92 | <b>Case No.:6/24/81-ALC2/2013</b>                                                                           | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|    | HQ File :01/81/050/00394/AM14/                                                                              | RLA File :04/24/040/00192/AM14/                 | Lic.No/Date:0410152322<br>27.11.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC observed that case is under examination at DOT. The case stands deferred to 17.06.2014. |                                                 |                                           |                           |

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| 93 | <b>Case No.:7/24/81-ALC2/2013</b> | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
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|  | HQ File :01/81/050/00395/AM14/                                                                              | RLA File :04/24/040/00193/AM14/ | Lic.No/Date:0410152323<br>27.11.2013 | Defer Date:<br>17.06.2014 |
|  | <b>Decision:</b> NC observed that case is under examination at DOT. The case stands deferred to 17.06.2014. |                                 |                                      |                           |

  

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| 94 | <b>Case No.:</b> 32/3/81-ALC2/2014                                                                                                                                                                                                                                         | Party Name:STAR EXPORTS         | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00129/AM15/                                                                                                                                                                                                                                             | RLA File :03/95/040/00627/AM14/ | Lic.No/Date:0310760162<br>02.12.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 17.06.2014. |                                 |                                           |                         |

  

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| 95 | <b>Case No.:</b> 29/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                 | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|    | HQ File :01/81/050/00417/AM14/                                                                                                                                                                                                                                                                                                      | RLA File :03/94/040/00695/AM14/    | Lic.No/Date:0310760290<br>03.12.2013      | Defer Date:<br>17.06.2014 |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 28.03.2014 to the firm. A reminder has also sent to the firm on 13.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 17.06.2014. |                                    |                                           |                           |

  

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| 96 | <b>Case No.:</b> 54/24/81-ALC2/2013                                                                                                                                                                                                                                                                                 | Party Name:GRAVITA INDIA LTD.,  | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00442/AM14/                                                                                                                                                                                                                                                                                      | RLA File :13/24/040/00037/AM14/ | Lic.No/Date:1310045247<br>03.12.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that application of the firm was sent to M/o Mines for comments. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has intimated that this case pertains to MOEF. NC therefore, decided to send the application to MOEF for comments. The case stands deferred to 17.06.2014 |                                 |                                           |                         |

  

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| 97 | <b>Case No.:</b> 64/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00452/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00718/AM14/    | Lic.No/Date:0310760286<br>03.12.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that Deficiency letter was issued on 28.03.2014 to the firm. A reminder has also sent to the firm on 13.05.2014. But reply of the firm is still awaited despite reminder, hence NC decided to send a final reminder to firm to furnish reply within 15 days time. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. |                                    |                                           |                         |

The case stands deferred to 17.06.2014.

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| 98 | <b>Case No.:</b> 24/3/81-ALC2/2014                                                                                                                                                                                                                                       | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|    | HQ File :01/81/050/00121/AM15/                                                                                                                                                                                                                                           | RLA File :03/95/040/00677/AM14/    | Lic.No/Date:0310760256<br>03.12.2013      | Defer Date: 17.06.2014  |
|    | <b>Decision:</b> NC noted that the copy of application was earlier sent to MSME. However, NC observed that the case pertains to MOS and decided to refer the case with a complete copy of application to MOS for their comments. The case stands deferred to 17.06.2014. |                                    |                                           |                         |

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| 99 | <b>Case No.:</b> 25/3/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:STERLITE TECHNOLOGIES LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br>Approved |
|    | HQ File :01/81/050/00122/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00648/AM14/       | Lic.No/Date:0310760338<br>03.12.2013      |                            |
|    | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/99 dated 21.05.2014 as under:- <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 31136 Kgs.</li> <li>2. Quantities of import items at Sl. No. 1, 2 &amp; 3 may be allowed as per SION at Sl. No. C-1394 for Engineering products</li> </ol> RA may take suitable consequential action accordingly. |                                       |                                           |                            |

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| 100 | <b>Case No.:</b> 10/24/81-ALC2/2013                                                                                                                                                                                                                       | Party Name:SOURIAU INDIA PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br>Approved |
|     | HQ File :01/81/050/00398/AM14/                                                                                                                                                                                                                            | RLA File :10/24/040/00059/AM14/          | Lic.No/Date:1010055824<br>04.12.2013      |                            |
|     | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/11/2014-IPHW dated 16.04.2014 on net to net basis with accountability clause.<br><br>RA may take suitable consequential action accordingly. |                                          |                                           |                            |

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| 101 | <b>Case No.:</b> 14/24/81-ALC2/2013                                                                                                                        | Party Name:ARFIN INDIA LIMITED  | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|     | HQ File :01/81/050/00402/AM14/                                                                                                                             | RLA File :08/24/040/00388/AM14/ | Lic.No/Date:0810126888<br>04.12.2013      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a |                                 |                                           |                           |

reminder to firm to expedite reply. The case stands deferred to 17.06.2014.

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| 102 | <b>Case No.:</b> 21/24/81-ALC2/2013                                                                                                                                                                                                                                      | Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00409/AM14/                                                                                                                                                                                                                                           | RLA File :10/24/040/00043/AM14/                     | Lic.No/Date:1010055822<br>04.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 17.06.2014. |                                                     |                                           |                         |

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| 103 | <b>Case No.:</b> 50/24/81-ALC2/2013                                                                         | Party Name:ICON POWER SOLUTIONS PVT LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|     | HQ File :01/81/050/00438/AM14/                                                                              | RLA File :05/23/040/00361/AM14/         | Lic.No/Date:0510372634<br>05.12.2013      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC observed that case is under examination at DIT. The case stands deferred to 17.06.2014. |                                         |                                           |                           |

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| 104 | <b>Case No.:</b> 12/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:STEAM TURBINE ENGINEERING [ I ] PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00400/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00354/AM14/                      | Lic.No/Date:0810126918<br>06.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 17.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                                      |                                           |                         |

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| 105 | <b>Case No.:</b> 79/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00467/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :34/24/040/00220/AM14/    | Lic.No/Date:3410038659<br>09.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                    |                                           |                         |

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| 106 | <b>Case No.:</b> 23/24/81-ALC2/2013                                                                                                                                                 | Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00411/AM14/                                                                                                                                                      | RLA File :07/24/040/00283/AM14/                | Lic.No/Date:0710100489<br>12.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC observed that the application has been forwarded to DIPP on 09.05.2014 and the case is under their examination at DIPP. The case stands deferred to 17.06.2014. |                                                |                                           |                         |

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| 107 | <b>Case No.:</b> 10/3/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:MAHENDRA DISHED ENDS PVT. LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|     | HQ File :01/81/050/00107/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00740/AM14/            | Lic.No/Date:0310761947<br>16.12.2013      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/68/2014-TSW/107 dated 21.05.2014 as under:- <ol style="list-style-type: none"> <li>Information in respect of Sl. No. 4 &amp; 5 of Standard Deficiency Format, export product wise.</li> <li>Thickness of import items at Sl. No 1, 2 &amp; 3</li> </ol> <p>The case stands deferred to 17.06.2014.</p> |                                            |                                           |                           |

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| 108 | <b>Case No.:</b> 27/3/81-ALC2/2014                                                                                                                                                                                                                                         | Party Name:FRICITION METAL FIBRES (INDIA) P.LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00124/AM15/                                                                                                                                                                                                                                             | RLA File :05/23/040/00369/AM14/                 | Lic.No/Date:0510373564<br>16.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 17.06.2014. |                                                 |                                           |                         |

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| 109 | <b>Case No.:</b> 11/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|     | HQ File :01/81/050/00399/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :11/24/040/00006/AM14/             | Lic.No/Date:1110027809<br>17.12.2013      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC observed that the application has been forwarded to DIPP on 09.05.2014 and the case is under their examination at DIPP. NC also decided to issue a letter to firm seeking following information:- <ol style="list-style-type: none"> <li>EPCG licence number and date</li> <li>CIF value of the licence</li> <li>Whether this licence was issued under Zero duty or 3 per cent Scheme</li> <li>Custom duty saved amount</li> <li>Products to be manufactured</li> <li>How EPCG licence holder intends to discharge the EO against the EPCG licence.</li> </ol> <p>The case stands deferred to 17.06.2014.</p> |                                             |                                           |                           |

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| 110 | <b>Case No.:</b> 88/24/81-ALC2/2013                                                                                                                                                                                                   | Party Name:PHOENIX INDUSTRIES PVT. LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00476/AM14/                                                                                                                                                                                                        | RLA File :03/95/040/00723/AM14/        | Lic.No/Date:0310762349<br>18.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                        |                                           |                         |

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| 111 | <b>Case No.:</b> 81/24/81-ALC2/2013                                                                                                                                                                                                   | Party Name:KEI INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00469/AM14/                                                                                                                                                                                                        | RLA File :05/23/040/00354/AM14/   | Lic.No/Date:0510374105<br>19.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. The case stands deferred to 17.06.2014. |                                   |                                           |                         |

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| 112 | <b>Case No.:</b> 19/24/81-ALC2/2013                                                                             | Party Name:THERMAL SYSTEMS AND<br>ENGINEERING | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|     | HQ File :01/81/050/00407/AM14/                                                                                  | RLA File :04/24/040/00203/AM14/               | Lic.No/Date:0410153488<br>23.12.2013      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC observed that the case is under examination in DHI. The case stands deferred to 17.06.2014. |                                               |                                           |                           |

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| 113 | <b>Case No.:</b> 18/24/81-ALC2/2013                                                                                                                                                                                                                                                                | Party Name:SHALIMAR WIRES INDUSTRIES<br>LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00406/AM14/                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00125/AM14/               | Lic.No/Date:0210198164<br>26.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send an E-mail reminding RA to forward hard copy of application. RA may also inform whether this AA was issued on repeat basis. The case stands deferred to 17.06.2014. |                                               |                                           |                         |

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| 114 | <b>Case No.:</b> 66/24/81-ALC2/2013                                                                                                                                         | Party Name:KOTSONS PVT.LTD.     | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00454/AM14/                                                                                                                                              | RLA File :06/24/040/00032/AM14/ | Lic.No/Date:0610035619<br>26.12.2013      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC observed that comments of DHI is still awaited despite reminders, hence decided to send reminder letter to DHI. The case stands deferred to 17.06.2014. |                                 |                                           |                         |

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| 115 | <b>Case No.:</b> 67/24/81-ALC2/2013 | Party Name:KEI INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
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| HQ File :01/81/050/00455/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/23/040/00381/AM14/ | Lic.No/Date:0510374515<br>26.12.2013 | Defer Date: 17.06.2014 |
| <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                 |                                      |                        |

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| 116 | <b>Case No.:82/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                             | Party Name:WAGO LIMITED         | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/81/050/00470/AM14/                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/24/040/00346/AM14/ | Lic.No/Date:0510374501<br>26.12.2013      |                                   |
|     | <b>Decision:</b> NC decided to ratify the norms as per written comments of MSME vide U.O. No. 30(25)/2014-ME dated 23.04.2014 as under:<br>(i) Item of import at Sl.No. 1 and 2 may be allowed with nil wastage alongwith accountability clause.<br>(ii) Item of import at Sl. No. 3 may be allowed with 5% wastage.<br>RA may take suitable consequential action accordingly. |                                 |                                           |                                   |

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| 117 | <b>Case No.:30/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                     | Party Name:PILOT INDUSTRIES LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00418/AM14/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00327/AM14/  | Lic.No/Date:0510375028<br>31.12.2013      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that application of the firm was sent to MSME & M/o Mines for comments. M/o Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has intimated that this case pertains to MOEF. MSME has also informed that the matter does not fall under purview of MSME. NC therefore, decided to send the application to MOEF for comments. The case stands deferred to 17.06.2014 |                                  |                                           |                        |

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| 118 | <b>Case No.:65/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                         | Party Name:DYNAMIC CABLES PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00453/AM14/                                                                                                                                                                                                                                                                                                                                             | RLA File :13/24/040/00044/AM14/     | Lic.No/Date:1310045579<br>01.01.2014      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/118 dated 21.05.2014 as under:-<br><br>1. Voltage rating of cables.<br>2. Net weight per KM of each Cable.<br>3. Material balancing viz. net content of each imported and indigenous input per KM of export product. |                                     |                                           |                           |

4. Wastage claimed on each import items, if any.
5. Use of XLPE compound in PVC insulated cables at Sl. No. 5 & 6 of list of export items.

The case stands deferred to 17.06.2014.

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| 119 | <b>Case No.:83/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:WAGO LIMITED         | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00471/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00360/AM14/ | Lic.No/Date:0510375074<br>01.01.2014      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 16.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014 |                                 |                                           |                           |

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| 120 | <b>Case No.:38/3/81-ALC2/2014</b>                                                                                                                                                                                                                                        | Party Name:EXCEL POWER SWITCHGEAR | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00135/AM15/                                                                                                                                                                                                                                           | RLA File :04/24/040/00216/AM14/   | Lic.No/Date:0410153792<br>01.01.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 17.06.2014. |                                   |                                           |                        |

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| 121 | <b>Case No.:33/24/81-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:MAGNETI MARELLI UM<br>ELECTRONIC SYSTEMS PVT.LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:<br/>Approved</b> |
|     | HQ File :01/81/050/00421/AM14/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00353/AM14/                               | Lic.No/Date:0510375154<br>02.01.2014      |                             |
|     | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/12/2014-IPHW dated 17.04.2014 as under:-<br><br><ol style="list-style-type: none"> <li>1. Import item at S. No. 1-13, 16-17 &amp; 19-20 : On net to net basis with accountability clause</li> <li>2. Import item at S. No. 14, 15 &amp; 18 : As applied for by the party on "Nil" wastage Basis.</li> </ol> |                                                               |                                           |                             |

RA may take suitable consequential action accordingly.

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| 122 | <b>Case No.:</b> 22/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:RATNAMANI METALS & TUBES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00410/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00425/AM14/             | Lic.No/Date:0810127694<br>03.01.2014      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                             |                                           |                           |

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| 123 | <b>Case No.:</b> 78/24/81-ALC2/2013                                                                                                                                         | Party Name:DIGI DRIVES PLTD     | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00466/AM14/                                                                                                                                              | RLA File :05/23/040/00409/AM14/ | Lic.No/Date:0510375515<br>06.01.2014      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC observed that comments of DHI is still awaited despite reminders, hence decided to send reminder letter to DHI. The case stands deferred to 17.06.2014. |                                 |                                           |                           |

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| 124 | <b>Case No.:</b> 87/24/81-ALC2/2013                                                                                                                                         | Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00475/AM14/                                                                                                                                              | RLA File :05/23/040/00393/AM14/                | Lic.No/Date:0510375673<br>08.01.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC observed that comments of DHI is still awaited despite reminders, hence decided to send reminder letter to DHI. The case stands deferred to 17.06.2014. |                                                |                                           |                        |

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| 125 | <b>Case No.:</b> 68/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:KEI INDUSTRIES LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00456/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/23/040/00415/AM14/   | Lic.No/Date:0510375979<br>10.01.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. |                                   |                                           |                        |

The case stands deferred to 17.06.2014

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| 126 | <b>Case No.:</b> 39/3/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:WELSPUN CORP LTD.    | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/81/050/00136/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :37/24/040/00005/AM14/ | Lic.No/Date:3710002364<br>10.01.2014      |                                   |
|     | <p><b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 1269/2014-TSW/126 dated 21.05.2014 as under:-</p> <p>1. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:</p> <p>(i) Word “Relevant” may be prefixed with the description of import item at Sl. No. 1.</p> <p>(ii) Total Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 13039.61 MT as 1.05 MT/MT. content in the export products.</p> <p>(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 51687.84 Kgs.</p> <p>(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 112323 Kgs inclusive of 5 % wastage.</p> <p>(iv) Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 147893 Kgs inclusive of 5 % wastage.</p> <p>(v) Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 1847.5 Kgs inclusive of 5 % wastage.</p> <p>(vi) Quantity of import item at Sl. No. 6 viz. Polyethylene may be allowed as 30794 Kgs. inclusive of 5 % wastage.</p> <p>(vii) Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports.</p> <p>RA may take suitable consequential action accordingly.</p> |                                 |                                           |                                   |

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| 127 | <b>Case No.:</b> 11/3/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred   |
|     | HQ File :01/81/050/00108/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00526/AM14/      | Lic.No/Date:0310766733<br>17.01.2014      | Defer Date:<br>17.06.2014 |
|     | <p><b>Decision:</b> NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.</p> <p>The case stands deferred to 17.06.2014.</p> |                                      |                                           |                           |

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| 128 | <b>Case No.:</b> 40/3/81-ALC2/2014 | Party Name:SHREE GANESH METALS  | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00137/AM15/     | RLA File :33/24/040/00013/AM14/ | Lic.No/Date:3310028895                    | Defer Date: 17.06.2014  |

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| <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 17.06.2014. |  |            |  |

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| 129 | <b>Case No.:</b> 74/24/81-ALC2/2013                                                                         | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00462/AM14/                                                                              | RLA File :07/24/040/00380/AM14/             | Lic.No/Date:0710101868<br>03.02.2014      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC observed that case is under examination at DHI. The case stands deferred to 17.06.2014. |                                             |                                           |                           |

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| 130 | <b>Case No.:</b> 84/24/81-ALC2/2013                                                                                                                                                                                                                                                                | Party Name:TATA BP SOLAR INDIA LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00472/AM14/                                                                                                                                                                                                                                                                     | RLA File :07/24/040/00395/AM14/     | Lic.No/Date:0710101901<br>04.02.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send an E-mail reminding RA to forward hard copy of application. RA may also inform whether this AA was issued on repeat basis. The case stands deferred to 17.06.2014. |                                     |                                           |                        |

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| 131 | <b>Case No.:</b> 85/24/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00473/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00413/AM14/          | Lic.No/Date:0710102050<br>07.02.2014      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                          |                                           |                           |

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| 132 | <b>Case No.:</b> 31/3/81-ALC2/2014                                                                                                                                                                                                                                       | Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00128/AM15/                                                                                                                                                                                                                                           | RLA File :04/24/040/00249/AM14/              | Lic.No/Date:0410155409<br>20.02.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 17.06.2014. |                                              |                                           |                        |

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| 133 | <b>Case No.:</b> 6/3/81-ALC2/2014 | Party Name:SUZLON ENERGY LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
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|  | HQ File :01/81/050/00103/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :31/83/040/00227/AM14/ | Lic.No/Date:3110062872<br>03.03.2014 | Defer Date: 17.06.2014 |
|  | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                 |                                      |                        |

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| 134 | <b>Case No.:7/3/81-ALC2/2014</b>                                                                             | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00104/AM15/                                                                               | RLA File :02/24/040/00207/AM14/        | Lic.No/Date:0210200692<br>03.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC observed that case is under examination at MSME. The case stands deferred to 17.06.2014. |                                        |                                           |                        |

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| 135 | <b>Case No.:8/3/81-ALC2/2014</b>                                                                                                                                   | Party Name:NEOSTAR STEEL TUBES PVT.LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00105/AM15/                                                                                                                                     | RLA File :04/24/040/00270/AM14/          | Lic.No/Date:0410155954<br>06.03.2014      | Defer Date: 17.06.2014 |
|     | NC observed that the application has been forwarded to DIPP on 09.05.2014 and the case is under their examination at DIPP. The case stands deferred to 17.06.2014. |                                          |                                           |                        |

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| 136 | <b>Case No.:15/3/81-ALC2/2014</b>                                                                                                                                                                                                                                       | Party Name:UM CABLES LTD.,      | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00112/AM15/                                                                                                                                                                                                                                          | RLA File :03/95/040/00972/AM14/ | Lic.No/Date:0310773187<br>06.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIT. However, NC observed that the case pertains to DOT and decided to refer the case with a complete copy of application to DOT for their comments. The case stands deferred to 17.06.2014. |                                 |                                           |                        |

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| 137 | <b>Case No.:16/3/81-ALC2/2014</b>                                                                            | Party Name:BEKAERT INDUSTRIES PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00113/AM15/                                                                               | RLA File :31/83/040/00167/AM14/         | Lic.No/Date:3110063001<br>07.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC observed that case is under examination at MSME. The case stands deferred to 17.06.2014. |                                         |                                           |                        |

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| 138 | <b>Case No.:1/27/81-ALC2/2013</b>                                                                                                                                                                                                                           | Party Name:SANDVIK ASIA LIMITED                                | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status: Closed</b>  |
|     | HQ File :01/81/050/00485/AM14/                                                                                                                                                                                                                              | RLA File :08/24/040/00540/AM14/                                | Lic.No/Date:0810129470<br>10.03.2014      |                        |
|     | <b>Decision:</b> NC noted RA has issued the AA on repeat basis as per decision by ALC M. No. 51/81-ALC2/2011 dated 06.03.2012. (2) Qty of import items of Sl. No. 2 to 5 allowed upto 4% of FOB value of exports. Accordingly NC decided to close the case. |                                                                |                                           |                        |
| 139 | <b>Case No.:2/27/81-ALC2/2013</b>                                                                                                                                                                                                                           | Party Name:SANDVIK ASIA LIMITED                                | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status: Closed</b>  |
|     | HQ File :01/81/050/00486/AM14/                                                                                                                                                                                                                              | RLA File :08/24/040/00544/AM14/                                | Lic.No/Date:0810129471<br>10.03.2014      |                        |
|     | <b>Decision:</b> NC noted RA has issued the AA on repeat basis as per decision by ALC M. No. 51/81-ALC2/2011 dated 06.03.2012. (2) Qty of import items of Sl. No. 2 to 5 allowed upto 4% of FOB value of exports. Accordingly NC decided to close the case. |                                                                |                                           |                        |
| 140 | <b>Case No.:3/27/81-ALC2/2013</b>                                                                                                                                                                                                                           | Party Name:ARFIN INDIA LIMITED                                 | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00487/AM14/                                                                                                                                                                                                                              | RLA File :08/24/040/00548/AM14/                                | Lic.No/Date:0810129504<br>10.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC observed that case is under examination at DIPP. The case stands deferred to 17.06.2014.                                                                                                                                                |                                                                |                                           |                        |
| 141 | <b>Case No.:22/3/81-ALC2/2014</b>                                                                                                                                                                                                                           | Party Name:MAYFAIR INTERNATIONAL                               | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00119/AM15/                                                                                                                                                                                                                              | RLA File :03/95/040/00998/AM14/                                | Lic.No/Date:0310773700<br>10.03.2014      | Defer Date: 17.06.2014 |
|     | NC observed that the application has been forwarded to DIPP on 13.05.2014 and the case is under their examination at DIPP. The case stands deferred to 17.06.2014.                                                                                          |                                                                |                                           |                        |
| 142 | <b>Case No.:18/3/81-ALC2/2014</b>                                                                                                                                                                                                                           | Party Name:SIEPMANNS CARD SYSTEMS<br>PVT.LTD.,                 | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00115/AM15/                                                                                                                                                                                                                              | RLA File :03/95/040/00996/AM14/                                | Lic.No/Date:0310774610<br>14.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC observed that case is under examination at C&PC. The case stands deferred to 17.06.2014.                                                                                                                                                |                                                                |                                           |                        |
| 143 | <b>Case No.:14/3/81-ALC2/2014</b>                                                                                                                                                                                                                           | Party Name:TEMPEL PRECISION METAL<br>PRODUCTS INDIA PVT. LTD., | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
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| HQ File :01/81/050/00111/AM15/                                                                                                                                                                                                                                           | RLA File :04/24/040/00272/AM14/ | Lic.No/Date:0410156295<br>17.03.2014 | Defer Date: 17.06.2014 |
| <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 17.06.2014. |                                 |                                      |                        |

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| 144 | <b>Case No.:9/3/81-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:SIEMENS LTD          | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00106/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/01013/AM14/ | Lic.No/Date:0310774805<br>18.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                 |                                           |                        |

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| 145 | <b>Case No.:19/3/81-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:JAY BHAWANI METAL INDUSTRIES | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00116/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00816/AM14/         | Lic.No/Date:0310775181<br>20.03.2014      | Defer Date:<br>17.06.2014 |
|     | <b>Decision:</b> NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/145 dated 21.05.2014 as under:-<br><br>1. Difference in export product namely, “Copper Rods” and import item (Copper Wire Rods 8mm) supported by manufacturing operations involved.<br><br>NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                         |                                           |                           |

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| 146 | <b>Case No.:20/3/81-ALC2/2014</b>                                                                                                                                                                                                                                                                        | Party Name:GUJARAT COPPER ALLOYS LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b>    |
|     | HQ File :01/81/050/00117/AM15/                                                                                                                                                                                                                                                                           | RLA File :03/94/040/01116/AM14/       | Lic.No/Date:0310775177<br>20.03.2014      | Defer Date:<br>17.06.2014 |
|     | NC observed that the application has been forwarded to DIPP on 13.05.2014 and the case is under their examination at DIPP. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number |                                       |                                           |                           |

and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.  
The case stands deferred to 17.06.2014.

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| 147 | <b>Case No.:</b> 23/3/81-ALC2/2014                                                                                                                                                                                                                                                                                                                             | Party Name:JAY BHAWANI METAL INDUSTRIES | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/81/050/00120/AM15/                                                                                                                                                                                                                                                                                                                                 | RLA File :03/94/040/00875/AM14/         | Lic.No/Date:0310775186<br>20.03.2014      |                                   |
|     | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/147 dated 21.05.2014 as under:-<br><br>1. Taking clue from SION C-1890, quantity of import item may be allowed as applied for i.e. 10200 Kgs. inclusive of 2 % wastage.<br><br>RA may take suitable consequential action accordingly. |                                         |                                           |                                   |

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| 148 | <b>Case No.:</b> 13/3/81-ALC2/2014                                                                                                                                                                                                                                       | Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00110/AM15/                                                                                                                                                                                                                                           | RLA File :04/24/040/00295/AM14/                   | Lic.No/Date:0410156493<br>24.03.2014      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. The case stands deferred to 17.06.2014. |                                                   |                                           |                         |

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| 149 | <b>Case No.:</b> 3/3/81-ALC2/2014                                                                                                                                                                                                                                                                                                                     | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/81/050/00100/AM15/                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00301/AM14/                 | Lic.No/Date:0410156632<br>27.03.2014      |                                   |
|     | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/149 dated 21.05.2014 as under:-<br><br>1. Quantity of import item at Sl. No. 1 may be allowed as 10738.1 Kgs. after taking clue from Engineering Tables 4 & 5.<br><br>RA may take suitable consequential action accordingly. |                                                 |                                           |                                   |

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| 150 | <b>Case No.:</b> 34/3/81-ALC2/2014 | Party Name:MAK CONTROLS AND SYSTEMS PVT | Meet No/Date:3/81-ALC2/2014 | <b>Status:</b> Deferred |
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|                                                                                                             | LTD.                            | 06.05.2014                           |                           |
| HQ File :01/81/050/00131/AM15/                                                                              | RLA File :32/21/040/00217/AM14/ | Lic.No/Date:3210074543<br>27.03.2014 | Defer Date:<br>17.06.2014 |
| <b>Decision:</b> NC observed that case is under examination at DHI. The case stands deferred to 17.06.2014. |                                 |                                      |                           |

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| 151 | <b>Case No.:4/3/81-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:SUZLON ENERGY LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00101/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :31/83/040/00240/AM14/  | Lic.No/Date:3110063310<br>28.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to C&PC. However, NC observed that the case pertains to DHI and decided to refer the case with a complete copy of application to DHI for their comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                  |                                           |                        |

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| 152 | <b>Case No.:12/3/81-ALC2/2014</b>                                                                                                                                                                                                                                          | Party Name:BEKAERT INDUSTRIES PVT. LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:Deferred</b> |
|     | HQ File :01/81/050/00109/AM15/                                                                                                                                                                                                                                             | RLA File :31/83/040/00241/AM14/         | Lic.No/Date:3110063315<br>28.03.2014      | Defer Date: 17.06.2014 |
|     | <b>Decision:</b> NC noted that the copy of application was earlier sent to DIPP. However, NC observed that the case pertains to MSME and decided to refer the case with a complete copy of application to MSME for their comments. The case stands deferred to 17.06.2014. |                                         |                                           |                        |

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| 153 | <b>Case No.:21/3/81-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:STERLITE TECHNOLOGIES LTD. | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:<br/>Approved</b> |
|     | HQ File :01/81/050/00118/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/95/040/01014/AM14/       | Lic.No/Date:0310776258<br>28.03.2014      |                             |
|     | <b>Decision:</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/153 dated 21.05.2014 as under:-<br><br><ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 10040 Kgs.</li> <li>2. Quantities of import items at Sl. No. 1, 2 &amp; 3 may be allowed as per SION at Sl. No. C-1394 for Engineering products</li> </ol><br>RA may take suitable consequential action accordingly. |                                       |                                           |                             |

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| 154 | <b>Case No.:</b> 5/3/81-ALC2/2014                                                                           | Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00102/AM15/                                                                              | RLA File :04/24/040/00307/AM14/              | Lic.No/Date:0410156834<br>03.04.2014      | Defer Date: 17.06.2014  |
|     | <b>Decision:</b> NC observed that case is under examination at DHI. The case stands deferred to 17.06.2014. |                                              |                                           |                         |

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| 155 | <b>Case No.:</b> 1/3/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:SANDVIK ASIA LIMITED | Meet No/Date:3/81-ALC2/2014<br>06.05.2014 | <b>Status:</b> Deferred |
|     | HQ File :01/81/050/00098/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :08/24/040/00003/AM15/ | Lic.No/Date:0810130904<br>28.04.2014      | Defer Date: 17.06.2014  |
|     | NC observed that the application has been forwarded to DIPP on 13.05.2014 and the case is under their examination at DIPP. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.<br>The case stands deferred to 17.06.2014. |                                 |                                           |                         |

### **Offline Agenda M. No. 03/81 dated 06.05.2014**

Sl. No. 25

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| Case No. AR- 33    | M/s. Teknimark Systems(P) Ltd., Hosur                                                                                                              |
| Meeting No. 03/81  | F. No. 01/81/162/62/AM14 /DES-II                                                                                                                   |
| Dated:- 06.05.2014 | Development Commissioner (MEPZ) Chennai, forwarded the application of M/s. Teknimark Systems(P) Ltd., Hosur for fixation of regular wastage norms. |

**Decision:** NC observed that case is under examination at MSME. The case stands deferred to 17.06.2014.

Sl. No. 26

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| Case No. AR- 19    | M/s. Tema India Limited                                 |
| Meeting No. 03/81  | F. No. 01/81/50/466/AM-05/DES-II                        |
| Dated:- 06.05.2014 | Annual Advance License No. 0310288604 dated 27.08.2004. |

**Decision:** NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited, hence NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 17.06.2014.

Sl. No. 27

|                    |                                                         |
|--------------------|---------------------------------------------------------|
| Case No. AR-       | M/s. Lloyd Insulations (India) Limited                  |
| Meeting No. 03/81  | F. No. 01/81/50/36/AM-10/DES-II                         |
| Dated:- 06.05.2014 | Annual Advance License No. 0510241176 dated 12.05.2009. |

**Decision:** NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stands deferred to 17.06.2014.

Sl. No. 28

|                    |                                                         |
|--------------------|---------------------------------------------------------|
| Case No. AR-       | M/s. Sterlite Technologies Ltd.,                        |
| Meeting No. 03/81  | F. No. 01/81/50/215/AM13/DES-II                         |
| Dated:- 06.05.2014 | Annual Advance License No. 0310701351 dated 09.07.2012. |

**Decision:** NC decided to modified the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/28-A/R dated 21.05.2014 as under:-

1. Quantities of import items at Sl. No.2 & 4 namely, Composite core, may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 & 2.

RA may take suitable consequential action accordingly.

Sl. No.29

|                    |                                                         |
|--------------------|---------------------------------------------------------|
| Case No. AR-       | M/s. Sterlite Technologies Ltd.,                        |
| Meeting No. 03/81  | F. No. 01/81/50/165/AM13/DES-II                         |
| Dated:- 06.05.2014 | Annual Advance License No. 0310694893 dated 16.05.2012. |

**Decision:** NC decided to modified the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/29-A/R dated 21.05.2014 as under:-

1. Quantity of import item at Sl. No.2 (Composite core) may be allowed as 1.02 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

Sl. No. 30

|                    |                                                         |
|--------------------|---------------------------------------------------------|
| Case No. AR-       | M/s. Sterlite Technologies Ltd.,                        |
| Meeting No. 03/81  | F. No. 01/81/50/169/AM13/DES-II                         |
| Dated:- 06.05.2014 | Annual Advance License No. 0310699774 dated 26.06.2012. |

**Decision:** NC decided to modified the norms of above AA as per written comments of DIPP vide U.O. No. 12/69/2014-TSW/30-A/R dated 21.05.2014 as under:-

1. Quantity of import item at Sl. No.2 (Composite core) may be allowed as 1.02 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.